

BJP questions Naidu s opposition to bulk drugs park

<http://www.deccanchronicle.com/nation/politics/050922/bjp-questions-naidus-opposition-to-bulk-drugs-park.html>

Bharatiya Janata Party state general secretary Vishnuvardhan Reddy on Sunday demanded that Telugu Desam give up its dual standards on establishment of the bulk drug park (BDP) in Andhra Pradesh.

Addressing media here, he said if no pollution had been caused by industries in MedTech and other industrial zones established during the TD regime, why is the party opposing the same now. He maintained that BJP will not forgive any party that does injustice to lakhs of unemployed people.

Vishnuvardhan Reddy asked Telugu Desam chief N. Chandrababu Naidu whether the letter written by Yanamala Ramakrishnudu opposing the BDP is the latter's personal opinion or TD's policy. Further, Naidu must answer why he himself is opposing this project.

The BJP leader said it is heartbreaking that Penamuru farmer Ratnam of Chittoor district died at the tehsildar's office he made rounds of to get his problem solved. He regretted that neither Chief Minister Y.S. Jagan Mohan Reddy, ministers nor higher officials have responded to this incident.

He demanded that Ratnam's death be registered as a case of murder and compensation of ₹50 lakh paid to his family. He said BJP will file a complaint with the National Human Rights Commission on this incident.

Vishnuvardhan Reddy charged that education mafia is running the government in AP. He wondered why state government is not implementing the law giving 25 percent free seats to poor students in private educational institutions despite a court order in this regard.

Delhi HC grants time to Centre to place on record policy decision related to deportation of Myanmar national

<https://theprint.in/india/delhi-hc-grants-time-to-centre-to-place-on-record-policy-decision-related-to-deportation-of-myanmar-national/1117671/>

The Delhi High court on Monday granted time to the Centre to place records on the policy decision related to the deportation of Myanmar Nationals.

A Myanmar national who has been a refugee in India has sought direction to issue exit permission as she has obtained a visa from Canada. Her husband is a refugee in Canada.

Justice Yashwant Varma granted time to the standing counsel of the Central government to file a counter affidavit and copy of the policy decision taken in relation to the deportation of two Myanmar nationals.

The matter has been listed on September 21 for further hearing.

The Myanmar national, Zannat Begham filed a petition through advocate Shahid Ali. The petitioner has sought direction from the court to the Central Government and Ministry of External Affairs to issue exit permission to her and her minor son.

Shahid Ali, the counsel for the petitioner, today argued that his client is a refugee and has been registered with United Nations High Commissioner for Refugees (UNHCR). She has been granted a visa to Canada but exit permission has not been granted to leave India.

“Even UNHCR has written to the Indian authorities to issue exit permission to the refugee in the mandate of UNHCR, still she has not been granted exit permission. It is a violation of UN Convention,” the counsel argued.

On the other hand, advocate Nidhi Raman, the standing counsel of the central government submitted that the Ministry of Home Affairs (MHA) has taken a policy decision to deport Myanmar nationals.

Central Government standing counsel sought time to file the counter affidavit and the copy of the policy decision taken by the MHA.

On the last date of the hearing, the court had asked the authorities why exit permission has not been granted to the petitioner.

The petitioner came to India in July 2011. She got registered with the National Human Rights Commission of India (NHRC) on August 2, 2011. In 2018, she was issued a stay Visa from Foreigners Regional Registration Office (FRRO) Delhi.

The petitioner has stated that on October 8, 2020, UNHCR issued the identity card in favour of the petitioner which shall expire on October 7, 2022. She was granted a Visa to Canada in May 2022 and was to leave India on June 24, 2022. (ANI)

Meghalaya: Disabled woman held as sex worker at Rimpu Bagan writes to NHRC

<https://www.eastmojo.com/meghalaya/2022/09/05/meghalaya-disabled-woman-held-as-sex-worker-from-rimpu-bagan-writes-to-nhrc/>

Immediately after getting bail from the Tura District Court, the disabled woman accused of sex work, who was also amongst the last to leave the District Jail, has written to the National Human Rights Commission (NHRC) seeking an intervention into the matter.

The NHRC complaint was filed on September 4.

In the report filed on Sunday, the 28-year-old woman, who was allegedly with her would-be husband when the raid took place on July 22, has raised serious questions on the entire 'raid' conducted by the police.

"I went there with my fiancé as I had returned from Chennai and his sister had come from Bangalore and there was not enough space in our rented house. We reached the place at about 6:30 pm and took up lodging for the night," said the disabled accused.

The West Garo Hills police raided the property at about 7 pm after which the much reported incident began, she said.

"The police asked me and all the other girls to cooperate with them and promised to let us go after a medical. We cooperated with the police who made us wait in the premises from 6:30 pm to 1:30 am on Jul 23. We were lined up and photos of all of us taken by the police," stated the woman in her complaint.

They were then taken to the Tura PS and thereafter for a medical to the Maternity and Child Hospital at about 7:30 am.

She added that no calls were made to her parents or guardians by the police to inform them of her detention. Her brother, however, went to the PS on Saturday and signed in the register. The next day, her parents reached the PS after being informed by well wishers.

"As I have a speech disorder, my fiancé informed the authorities on the situation and wanted to speak on my behalf. However, they were not willing to listen.

"I was then sent to the Tura District Jail along with the rest of the girls where warden, Purabi Das, assaulted me the next day without any form of provocation. Again during my statement, the I/O, Mamata Hajong, asked me to falsely state that I was not with my to-be husband but someone else. They later accused me of being a sex worker," she added.

"Her attempts at getting bail in the case were allegedly thwarted by the I/O who had sought more time to question me as she had already told the Court that I was a sex worker despite there being not even an iota of proof," said the complainant.

She further added that she remained wrongly incarcerated from July 22 to September 3 and is amongst the last to be released despite the police and Court knowing of her disability.

“This wrongful arrest and incarceration has led me to suffer mental trauma. Being a person with disabilities, there was no reason for me being arrested when the police had no proof of any wrongdoing from our end,” she asserted.

Seeking action against the SP of WGH, Vivekanand Singh, the IO as well as the jail warden, the woman added, “I have been termed a prostitute by the police in the case filed against me despite me being a person with disabilities (PWD) and my bail applications were rejected on the ground of me being a sex worker. This is not only wholly wrong but absurd. Those responsible for such harassment and trauma should face the consequences.”

Meanwhile, another 6 cases by those arrested during the Rimpu Bagan raid have also written to the NHRC seeking action against the people responsible for what they termed wrongful arrest, harassment by the police and mental trauma. The total number of cases to the NHRC currently stands at 22, with more likely to come forward to add to the numbers.

Rimpu Bagan case: Disabled woman gets bail, writes to NHRC

<https://theshillongtimes.com/2022/09/05/rimpu-bagan-case-disabled-woman-gets-bail-writes-to-nhrc/>

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However, at about 7 PM, West Garo Hills (WGH) police laid seize the property at about 7 PM after which the much reported incident began.

"The police asked me and all the other girls to cooperate with them and promised to let us go after a medical. We cooperated with the police who made us wait in the premises from 6:30 PM to 1:30 AM on Jul 23. We were lined up and photos of all of us taken by the police," stated the woman in her complaint.

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अरुणाचल के गांवों में जबरदस्ती बेदखली नहीं ओआईएल परियोजना शुरू करने के लिए

<https://jantaserishta.com/local/arunachal-pradesh/no-forced-evictions-in-arunachal-villages-oil-to-start-project-1539242>

पेट्रोलियम मंत्रालय ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को सूचित किया है कि प्रभावित लोगों को मुआवजा प्रदान किए बिना, ऑयल इंडिया लिमिटेड परियोजना शुरू करने के लिए अरुणाचल प्रदेश के दो गांवों के साथ आदिवासी नागरिकों का कोई जबरदस्ती निष्कासन नहीं होगा। केंद्रीय मंत्रालय के आश्वासन के बाद, NHRC ने चकमा डेवलपमेंट फाउंडेशन ऑफ इंडिया (CDFI) द्वारा दायर शिकायत को बंद कर दिया है। विकास का स्वागत करते हुए, सीडीएफआई के संस्थापक - सुहास चकमा ने कहा, "एनएचआरसी का यह सुरक्षात्मक आदेश परियोजना प्रभावित चकमा और देवरी के अधिकारों को सुरक्षित करने के लिए एक लंबा रास्ता तय करेगा।" अरुणाचल प्रदेश के मुडोक्का नाला और सोमपोई-द्वितीय गांवों से चांगलांग और नामसाई जिलों में निंगरू तेल और गैस क्षेत्र में तटवर्ती तेल और गैस की खोज, विकास, ड्रिलिंग और उत्पादन के लिए चकमा और देवरिस की कथित जबरन बेदखली के संबंध में शिकायत जनवरी को दर्ज की गई थी। 20. सीडीएफआई की शिकायत के अनुसार, राज्य सरकार ने ओआईएल की मिलीभगत से चकमाओं और देवरियों को बेदखल करने का प्रयास किया; भूमि अधिग्रहण, पुनर्वास और पुनर्वास अधिनियम, 2013 के प्रावधानों के अनुसार उचित मुआवजा प्रदान किए बिना, भूमि को वन के रूप में दावा करके "उचित मुआवजा और पुनर्वास का भुगतान न करने के उद्देश्य से"। सीडीएफआई ने दावा किया कि चकमा और देवरी परिवार 'एलएआरआर अधिनियम की धारा 3 (सी) के अनुसार परियोजना प्रभावित परिवार हैं, जो मुआवजे के हकदार ऐसे परिवारों के विवरण की रूपरेखा तैयार करता है। उन्होंने आरोप लगाया, "परियोजना प्रभावित परिवार तेल ड्रिलिंग परियोजना का विरोध नहीं कर रहे हैं, लेकिन एलएआरआर अधिनियम के तहत मुआवजे की मांग कर रहे हैं, जिसे वन विभाग इनकार कर रहा है क्योंकि यह खुद के लिए प्रतिपूर्ति चाहता है, जो खेदजनक और अवैध है।"

धनबाद के Mont Bretia स्कूल में अचानक कई बच्चों के बेहोश होने का मामला मानवाधिकार आयोग तक पहुंचा..

<https://www.jagran.com/jharkhand/dhanbad-the-case-of-montbretia-school-dhanbad-reached-to-human-rights-commission-23043874.html>

धनसार थाना क्षेत्र के डुमरियाटांड में स्थित माउंट ब्रेसिया पब्लिक स्कूल (MontBretia School Dhanbad) में बीते शुक्रवार की दोपहर अचानक एक दर्जन से अधिक बच्चों के बेहोश होने का मामला अब तूल पकड़ने लगा है। मामले की शिकायत मानवाधिकार आयोग तक भी पहुंची है।

बीते दो सितंबर को करीब ढाई बजे अचानक 15 बच्चे एक साथ बेहोश हो गए थे। इसे लेकर नगर निगम के निवर्तमान पार्षद निर्मल कुमार मुखर्जी ने राष्ट्रीय मानवाधिकार आयोग से शिकायत करते हुए कहा कि स्कूलों में पढ़ने वाले बच्चों की देखभाल ठीक से हो रही है या नहीं, इसके लिए तय किए गए सरकारी मापदंडों का अनुपालन किया जा रहा है या नहीं, इसका निरीक्षण कभी नहीं किया जाता है। यह मापदंड और निरीक्षण अब केवल कागजों तक ही सिमट कर रह गए हैं।

मुखर्जी ने आयोग को पत्र में लिखा है कि सबसे अहम सवाल यह है कि स्कूल में कितने क्लास रूम हैं, कक्षा की लंबाई-चौड़ाई और डेस्क की संख्या के अनुसार बच्चों को बैठाया जाता है या नहीं, इसकी कभी विभागीय स्तर या जिला प्रशासन के स्तर पर जांच कभी की ही नहीं गई है। इसी लापरवाही का परिणाम माउंट ब्रेसिया स्कूल में घटी घटना है।

पत्र में निर्मल मुखर्जी ने आरोप लगाया कि जब कोई घटना घटती है तो दो-चार दिन जांच का आश्वासन देकर मामले को रफा-दफा कर दिया जाता है। सवाल यह है कि स्कूल में अग्निशमन, वायरिंग, वज्रपात से बचने के लिए कोई व्यवस्था है या नहीं, सड़क की चौड़ाई कितनी है, स्कूल का निकास द्वार कितना बड़ा है, विद्यालय में मेडिकल किट का कोई प्रबंध हैं ही नहीं, इसकी कभी जांच नहीं की गई है। उन्होंने कहा कि इस घटना पर स्कूल प्रबंधन पर कठोर कार्रवाई होनी चाहिए, साथ ही लापरवाही बरतने पर जिला शिक्षा विभाग पर भी कार्रवाई आवश्यक है।

उन्होंने कहा कि स्कूल निरीक्षण पुस्तिका की भी जांच होनी चाहिए। क्लास के अनुसार किस तिथि में शिक्षा विभाग के सक्षम पदाधिकारी ने जांच की, स्कूल प्रबंधन एवं कक्षा के अनुसार छात्रों का हस्ताक्षर निरीक्षण पुस्तिका में है या नहीं, यह सब देखा जाना चाहिए। आरोप लगाया कि कागजी घोड़े दौड़ाने के लिए केवल अभिभावक और शिक्षकों की बैठक पूरे ताम-झाम के साथ की जाती है, लेकिन वस्तुस्थिति कुछ और है। उन्होंने आयोग से आग्रह किया कि इसकी समुचित

जांच-पड़ताल केवल धनबाद में ही नहीं, बल्कि झारखंड के सभी सरकारी और गैर सरकारी स्कूलों में होना अति आवश्यक है।

SC seeks govt response on collegium to select ECs

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New Delhi: The Supreme Court on Monday sought the Union government's response to a PIL requesting the court to frame guidelines for a mechanism to select election commissioners to honour the constitutional mandate to make the EC independent in letter and spirit.

Appearing for NGO "Association for Democratic Reforms", advocate Prashant Bhushan told a bench of Justices Ajay Rastogi and BV Nagarathna that at present, the election commissioners are appointed solely by the Centre and of late, there has been strong criticism of EC's impartiality in the conducting of assembly polls in various states. At present the Union government appoints the ECs.

He said similar to the manner in which the court has ensured independence of tribunals by creat-

ing search-cum-selection committees headed by a sitting SC judge, the independence of EC could be ensured by creating a collegium as suggested by the Law Commission of India in its 255th report and other recommendations from Administrative Reforms Commission in January 2007, Dinesh Goswami Committee report of May 1990 and Justice Tarkunde Committee report of 1975.

He said collegiums, independent of the executive, have been put in place for selection of CBI director, CVC, NHRC chairman and members, Lokpal, Central Information Commission chairperson and members and chairperson of Press Council of India.

The bench said, "Tribunals are different in character and composition from EC." Bhushan said the attempt is to ensure independence of one of the most important constitutional bodies in a democracy. The SC tagged the petition with a pending one.